

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/01317/2019
Chandigarh, this the 10th day of January, 2020**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)**

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Babita Rani daughter of Phool Kumar, age 24 years resident of village Mehanda, Tehsil Hansi, District Hisar, Haryana – 125033 Group C

....Applicant

**(Present: Mr. D.R. Sharma, Advocate for Mr. Jagdeep
Jaswal, Advocate)**

Versus

1. Chandigarh Administration, Chandigarh through its Advisor, UT Secretariat, UT Chandigarh – 160009.
2. Inspector General of Police, Chandigarh Administration, Police Headquarters, UT Chandigarh – 160009.
3. Senior Superintendent of Police, Union Territory, Sector 9, Chandigarh- 160009.
4. Principal Medical Officer, Government Multi Specialty Hospital, Sector 16, Chandigarh – 160016.
5. Dr. Neeraj Gupta, department of Orthopedics, Government Multispecialty Hospital, Sector 16, Chandigarh – 160016.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Mr. D.R. Sharma, Advocate, appears vice Mr. Jagdeep Jaswal, learned counsel, and prays that the applicant be



permitted to withdraw the O.A., with liberty to file it afresh, on the same cause of action, with better particulars.

2. The O.A. stands disposed of with the aforesaid liberty.

(MOHD JAMSHED)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 10.01.2020
PLACE: CHANDIGARH

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